

DIVISION BENCH

ITEM NO. 1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 112/ALD/2022

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December,
2022, 12:00 pm**

NAME OF THE COMPANY	PRADEEP SHARMA V/S SUNSHINE TRADETOWER PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Mansij Arya, Adv.

: *For the Financial Creditor.*

ORDER

Ld. Counsel for the petitioner/financial creditor present.

The present petition has been filed by the petitioner/financial creditor under Section 7 of the Code against the respondent/corporate debtor.

Heard. Let the notice of the same be issued to the respondent/corporate debtor within two weeks and after service of the notice, reply be filed within next three weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, may be filed within next two weeks by serving an advance copy to the other side.

Let the matter be listed on 9th February, 2023.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

07th December, 2022

*Md. Zaid
(Stenographer)*